

Date 17/01/2014

O.A.No. 574/2011 with M.A No. 354/2011 &

291/00007/2014

Mr. S.S. Shekharwati counsel for applicant.

Mr. Mukesh Agarwal, counsel for respondent No. 1

None for the respondent No. 2

Heard.

O.A & M.As. are disposed of by a
separate order on the separate
sheets for the reasons recorded
therein.

Anil Kumar.

(ANIL KUMAR)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(I)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

ORIGINAL APPLICATION No. 574/2011
WITH
M.A. NO. 354/2011 & 291/00007/2014

Jaipur, the 17TH day of January, 2014

CORAM :

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISITRATIVE MEMBER

Amit Kaushik son of Shri V.P. Kaushik, aged about 31 years,
resident of 150, Krishna Vihar, Pratap Nagar, Sanganer, Jaipur
(Rajasthan)

... Applicant
(By Advocate: S.S. Shekhawat)

Versus

1. Union of India through Secretary, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Government of India, North Block, New Delhi.
2. Union Public Services Commission through its Secretary, Dholpur House, Shahajahan Road, New Delhi.

... Respondents

(By Advocate: Mr. Mukesh Agarwal – Respondent no. 1
None for respondent no. 2.

ORDER

PER HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER

The applicant has filed MA No. 291/00007/2014 for withdrawal of the case on the ground that he had already been given the appointment. Therefore, no grievance is left out. The MA for withdrawal of the OA is allowed.

2. Accordingly, the OA No. 574/2011 and MA 354/2011 are dismissed as withdrawn.

Anil Kumar
(Anil Kumar)
Member (A)

Dr. K.B. Suresh
(Dr. K.B. Suresh)
Member (J)

AHQ